

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 402

IA/5437/ND/2023 in IB/572/ND/2022

IN THE MATTER OF:

Akshay Kumar Bhatia	...	Applicant
Versus		
Cue Learn Private Limited	...	Respondent

Under Section 9 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 08.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Krishnendu Dutta, Senior Advocete Mr. Sanyam Saxena, Mr. Anish Aggarwal, Mr. Tejas Aggarwal, Mr. Nubair Alvi, Mr. Pratik Chakma, Mr. Yogesh, Ms. Nidhi Jasani, Mr. Rahul, Mr. Kabang Tayeng, Advocates
For the Respondent	: Mr. Prithu Garg, Mr. Parth Bhatia, Ms. Sukriti Verma, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Krishnendu Datta, Learned Senior Counsel for the applicant is present physically. Heard the rejoinder-arguments on behalf of the applicant. Mr. Prithu Garg, Learned Counsel for the respondent is present physically. Both the parties are directed to file written submissions not more than three pages within ten days. Let this matter be posted to 26.07.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)